

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 52(ND)14  
**CA. NO.**

**CORAM:**

**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.05.2017**

**NAME OF THE COMPANY:** M/s. Shiv Pratap Gurjar & Anr. Vs. Shree Govind Town Planners Pvt. Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHAILESH SUMBHO	Adv.	R-1-5	Shailesh Sumbho
2.	UTKARSH TEWARI,	Adv.	Petitioner	Tiwari

**Order**

Mr. Utkarsh Tiwari has put in appearance on behalf of the petitioner and prays for an adjournment. He submits that he would be taking steps to file his Vakalatnama.

A perusal of the order sheet reflects that the matter has lingered on for addressing final arguments several times. There is no justification in seeking ~~for~~ adjournments on grounds for change of counsel. However in the interest of justice, a last opportunity is being granted to them for final disposal, subject to payment of 10,000 as cost to the Prime Minister's Relief Fund on 23<sup>rd</sup> August 2017.

[ S.K. MOHAPATRA ]  
MEMBER [T]

(Shipra Mittal)

[ INA MALHOTRA ]  
MEMBER [J]